

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A No. 180/01014/2018**

Date of decision: 14.12.2018.

**CORAM:**

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member  
Hon'ble Mr. Ashish Kalia, Judicial Member**

R.Muthupandi, aged 50 years, S/o Rajamany  
Ex-GDS SPM, Panniyar Estate Post Office,  
Residing at Chundal, Panniyar Estate,  
Devikulam 685613. .... **Applicant**

**[By Advocate Mr. Martin for M/s Varkey and Martin)**

**v e r s u s**

1. The Chief Postmaster General  
Kerala Circle, Trivandrum 695033.
2. The Director of Postal Service, Central Region,  
Office of Postmaster General, Central Region  
Central Region, Kochi 680020
3. The Director of Postal Service (HQ), Office of the Chief Postmaster  
General, Trivandrum 695033.
4. The Superintendent of Post Offices,  
Idukki Division,  
Thodupuzha 685584.

..... **Respondents**

**[By Advocate : Mr.C.P.Ravikumar, ACGSC)**

The application having been heard on 14.12.2018, this Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**Per: E.K.Bharat Bhushan, Administrative Member:**

We have heard Mr. Martin, learned counsel for the applicant on Admission.

2. Mr. Ravikumar, learned ACGSC takes notice on behalf of the respondents.
3. The grievance of the applicant is that he has been dismissed on unsustainable grounds. Learned counsel for the Applicant Mr. Martin submits that an appeal has been preferred initially before Respondent No.1. Subsequently the applicant was informed as per Annexure A4 that the appropriate appellate authority is Director of Postal Service (HQ), which is Respondent No.3. Accordingly the applicant forwarded the appeal to Respondent No.3 as directed. Further he has been informed as per Annexure A5 that the said appeal has been forwarded to Respondent No.2.
4. Having heard the learned counsel for the parties, we feel that ends of justice would be met if the present O.A. is disposed of at the admission stage itself, by issuing a suitable direction to the respondents concerned. Accordingly, we direct the appropriate authority, either respondent No.2 or respondent No.3 to consider the appeal filed by the applicant and take an expeditious decision on the same. The decision is to be communicated to the applicant, in any way within thirty days from the date of receipt of a copy of this order.
5. With the above direction, the Original Application stands disposed of *in limine*.

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

sj\*

**Applicant's Annexures**

Annexure A1 - True extracted copy of the Memo No.F4-1/110-11 dated 06.04.2016 issued by the 4<sup>th</sup> respondent.

Annexure A2 - True copy of the discharge summary issued from Theni Govt.Medical College Hospital

Annexure A3 - True copy of the appeal dated 11.02.2017, preferred by the applicant.

Annexure A4 - True copy of the letter No.Appeal/14/201 dated 16.01.18 issued by the 4<sup>th</sup> respondent.

Annexure A5 - True copy of the letter No.ST/B-MISC/2018 dated 15.02.2018 issued from the 1<sup>st</sup> respondent office.

**Annexures of Respondents**

Nil

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